#### **COURT-I**

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **Appeal No. 351 of 2017**

Dated: 19th February, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

### In the matter of:-

M/s Kamuthi Renewable Energy Ltd. ... Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Ors. ....Respondent(s)

Counsel for the Appellant(s) : Ms. Poonam Verma

Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-3

## **ORDER**

Learned counsel for respondent No.3 seeks two weeks more time to file reply. As a last chance time is granted and learned counsel may take steps to file reply on or before 06.03.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>09.04.2018</u>.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor)
Technical Member

ts/mk